

Cr. No. 86/2022

NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH  
(through web-based video conferencing platform)

Item No. 109  
CP No. (IB)- 32/9/JPR/2021  
Under Section 9 of IBC, 2016

**In the matter of:**

**Bhupinder Singh Yadav**

...Operational Creditor

Versus

**Ninaniya Estates Limited**

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. SUBRATA KUMAR DASH, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

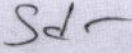
For the Operational Creditor : Muzaffar Iqbal, Adv.

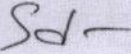
For the Corporate Debtor : Sonal Anand, Adv.

**ORDER**

Heard Mr. Muzaffar Iqbal, Adv. for the Petitioner/ Operational Creditor and Mr. Sonal Anand, Adv. for the Respondent/ Corporate Debtor. It is submitted by both the counsels that the settlement agreement has been filed vide Diary No. 1061/2022 dated 08.04.2022. However, the same is not before us today. Registry is directed to trace the same and place it on record.

Learned Counsel for the Petitioner submits that he seeks to withdraw this CP in view of the settlement agreement with permission to revive the CP in case of any breach of the settlement by the Respondent/ Corporate Debtor. Permission granted. CP No. 32/9/JPR/2021 is dismissed as withdrawn.

  
(Deep Chandra Joshi)  
Judicial Member

  
(Subrata Kumar Dash)  
Technical Member

April 12, 2022  
NK



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Assistant Registrar  
National Company Law Tribunal  
Jaipur